

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar

Notification
Jammu/Srinagar, the 26th April, 2023

S.O224 .- In exercise of the powers conferred by sub-section (1) of section 11 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (**Act No. V of 2017**), the Government, on the recommendations of the Council, hereby makes the following further amendments in the notification No. SRO –GST-2 DATED 08.07.2017 issued by Finance Department, Government of Jammu and Kashmir, namely:-

In the Schedule, against S. No. 94, in Column (3), after the item (ii) and the entries relating thereto, the following item and entry shall be inserted, namely: -

“ (iii) Rab, other than pre-packaged and labelled”.

This notification shall deem to have come into force on the 1st day of March, 2023.

By order of Government of Jammu & Kashmir,

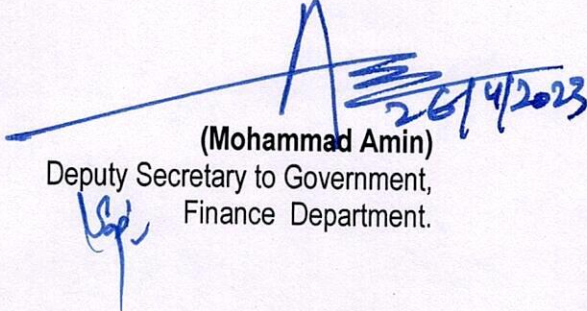
Sd/-
(Nitu Gupta)JKAS
Secretary in the
Finance Department.

No: FD-ST/34/2021(Part-I)

Dated: - 26 - 04 - 2023

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal Secretaries/ Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, Gol, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Srinagar.
8. Excise Commissioner, J&K, Srinagar
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge website, Finance Department.


(Mohammad Amin)
Deputy Secretary to Government,
Finance Department.